

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD 'A' BENCH : Hyderabad**

(Through Video Conferencing)

**Before Smt. P. Madhavi Devi, Judicial Member
And
Shri A. Mohan Alankamony, Accountant Member**

**ITA No. 698/Hyd./2019
Assessment Year: 2014-15**

Rainbow Children's Medicare Pvt. Ltd. vs. DCIT, Circle 3(1)
8-2-19/1/A, Daulet Arcade, Road no.11 Hyderabad
Banjara Hills
Hyderabad 500 034

PAN: AAB CR 4014 M

(Appellant)

(Respondent)

For Assessee: Sh. Ravi Bharadwaj, C.A.
For Revenue: Sh. Rajender Kumar, D.R.

Date of Hearing : 14/09/2020
Date of Pronouncement 17/09/2020

ORDER

Per Smt. P. Madhavi Devi, J.M.

This is assessee's appeal for the AY 2014-15 against the order of Ld.CIT-3, Hyderabad passed u/s 263 of the I.T. Act, 1961 dated 22.02.2019. This appeal has been taken through video conferencing on 14.09.2020 and both the parties were heard.

2. At the time of hearing, ld. Counsel for the assessee submitted that the order u/s 143(3) r.w.s. 263 of the I.T. Act, 1961 has been passed by the A.O. wherein no adjustments have been made by the AO and, therefore, the appeal of the assessee u/s 263 has become infructuous. The ld.Counsel for the assessee has also forwarded an e-mail dated 12th September, 2020

to this effect. Taking the same into consideration, assessee's appeal is dismissed as 'infructuous'.

3. In the result, assessee's appeal is dismissed as 'infructuous'.

Order pronounced on 17th September, 2020.

Sd/-

(A. MOHAN ALANKAMONY)
ACCOUNTANT MEMBER

Sd/-

(P. MADHAVI DEVI)
JUDICIAL MEMBER

Dated: 17th September, 2020.

*gmv

Copy forwarded to:

1. M/s Rainbow Children's Medicare P Ltd., 8-2-19/1/A, Daulet Arcade, Road no.11, Banjara Hills, Hyderabad 500 034, Telangana.
2. Dy.CIT, Circle 3(1), Hyderabad.
3. Pr.CIT-3, Hyderabad.
4. DR, ITAT, Hyderabad.
5. Guard File.